

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIRST REPORT

(Fourth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf this their Forty-first Report.

2. The Committee met on the 2nd December, 1968, for—

- I. Reconsideration of allocation of time for discussion of the Resolution regarding status of Jammu and Kashmir by Shri Atal Bihari Vajpayee.
- II. Allotment of time to the Resolutions set down in the List of Business for Friday, the 6th December, 1968.
- III. Classification and allocation of time for discussion of Bills (*vide* Appendix).

Re-consideration of allocation of time to a Resolution

3. The Committee considered the question of re-allocation of time for discussion of the Resolution regarding status of Jammu and Kashmir by Shri Atal Bihari Vajpayee.

The Committee recommended that the time for discussion of the Resolution might be increased from 2 hours to 4 hours.

Allotment of time to Resolutions

4. The Members whose Resolutions had been included in the List of Business for the 6th December, 1968 had been invited to present their views on the Resolutions before the Committee. Sarvashri D. N. Patodia and Narendra Kumar Salve attended the sitting.

5. The Committee recommended the allocation of time as follows:—

- | | | |
|---|----|----------|
| (1) Resolution regarding foreign trade | .. | 2 hours. |
| (2) Resolution regarding public sector undertakings | .. | 2 hours. |

Classification and Allocation of time to Bills

6. The Members concerned had been invited to present before the Committee their views on their Bills. None of them attended the sitting.

7. After considering all aspects of the Bills, the Committee placed all the Bills in category 'B' and recommended allocation of time for each of these Bills as shown in column 5 of the Appendix.

Recommendations

8. The Committee recommended that—

- (i) the re-allocation of time to the resolution regarding status of Jammu and Kashmir by Shri Atal Bihari Vajpayee, as shown in paragraph 3 above, be agreed to by the House;
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House; and
- (iii) the classification and allocation of time to Bills by the Committee as shown in the Appendix be agreed to by the House.

NEW DELHI;
December 2, 1968.

Agrahayana 11, 1890 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills
and Resolutions.

APPENDIX

S. No.	Name of the Bill and the Member in charge	Bill No.	Category allotted	Time allotted by the Committee
1	2	3	4	5
1.	The Representation of the People (Amendment) Bill, 1968 (<i>Amendment of sections 123 and 169 and insertion of section 125A</i>) by Shri Atal Bihari Vajpayee.	85 of 1968	B	1½ hours
2.	The Constitution (Amendment) Bill, 1968 (<i>Amendment of articles 15, 16, etc.</i>) by Shri Bhogendra Jha.	90 of 1968	B	1½ hours
3.	The Indian Penal Code (Amendment) Bill, 1968 (<i>Omission of section 18</i>) by Shri Madhu Limaye.	82 of 1968	B	1½ hour
4.	The Constitution (Amendment) Bill, 1968 (<i>Amendment of articles 1 and 3</i>) by Shri Madhu Limaye.	92 of 1968	B	2 hour
5.	The Representation of the People (Amendment) Bill, 1968 (<i>Insertion of new section 168A</i>) by Shri Madhu Limaye.	87 of 1968	B	2 hours
6.	The Regulation of the Flow of Foreign Monies Bill, 1968 by Shri Madhu Limaye.	93 of 1968	B	1½ hours
7.	The Delivery of Books and Newspapers (Public Libraries) (Amendment) Bill, 1968 (<i>Amendment of sections 2, 3, 4, etc.</i>) by Shri A. T. Sarma	102 of 1968	B	1½ hours
8.	The Regulation of Expenditure and Eradication of Corruption Bill, 1968 by Shri Humayun Kabir.	105 of 1968	B	2 hours